49 Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH) :

(a) There is no information with the Government that dens to sell LSD to young people have sprung up in various cities in this country.

Regarding trafficking in narcotics (L.S.D. is a psychotropic substance), reports for the last four years received from the various enforcement agencies indicate that trafficking in narcotics is on the increase.

(b) Yes, Sir. Trafficking in narcotics has international itamifications.

(c) All the enforcement agencies both of State and Central Governments concerned with suppression of illicit traffic in narcotics, such as State Excise, Polics, Customs and Central Excise, Central Bureau of Narcotics, Central Bureau of Investigation Border Security Force and Railway Protection Force are on the alert. Preventive measures have been tightended in the opium growing areas. General anti-smuggling measures have also been strengthened at the land borders and vulnerable sectors of the coast.

#### Scholarships to Harijans and Tribal Students

1899. SHRI G.Y. KRISHNAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the amount and number of scholarships given to the Harijans and forest students has gone down in terms of individual student during the last three years; and

(b) if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF FDUCATION & SOCIAL WELFARE (SHRI K.S. RAMASWAMY): (a) No, Sir. All the eligible Scheduled Caste and Scheduled Tribe students (irrespective of their number) are to be awarded scholarships under the Post-matric Scholarships scheme in accordance with the rates laid down under the scheme.

(b) Question does not arise.

# Dilapidated Condition of Permanent Liability Camps in West Bengal

1900. SHRI S.C. SAMANTA : Will the Minister of EDUCATION & SOCIAL WEL-FARE be pleased to state :

(a) whether the Committee on Review of Rchabilitation Work in West Bengal have drawn the attention of Government to the miscrable plight of refugees living in Permanent Liability camps due to their dilapidated condition;

(b) the reasons for not maintaining the camps in habitable conditions; and

(c) the steps being taken for the immediate repairs of those camps?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION & SOCIAL WELL-ARE (SHRI K.S. RAMASWAMY): (a) No, Sir. Their report 15 yet to be submitted.

(b) and (c). Central Government provides funds for annual repairs and also additional funds for periodical and immediate repairs as and when asked for by the State Government who are primarily responsible for running and maintenance of these Homes.

### Archaeological Discovery at New Building site of Delhi High Court

1901. SHRI R.R. SINGH DEO: Will the Minister of CULTURE be pleased to state :

(a) whether an important and significant archaeological discovery has been made at the site where the new building for the Delhi High Court is proposed to be constructed; and

(b) if so, whether Government propose to excavate the site further?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA): (a) Yes, Sir.

(b) It has been decided to excavate the site further and finish the work by 15th July, 1971. The site is, however, at present under the occupation of Army authorities and the Written Answers

Ministry of Defence have been approached to get the site vacated. The excavation work will start as soon as the site is vacated by the Army authorities.

### Payment of interim Relief to the Supervisory staff in Public Undertakings

1903. SHRI INDRAJIT GUFTA: Will the Minister of FINANCE be pleased to state :

(a) whether any directive was issued to the managements of public sector undertakings regarding the payment to their Supervisory staff (drawing salaries up to Rs. 1,250/- per month) of the interim relief sanctioned for the Central Government employees:

(b) if so, the particulars of the said directive;

(c) whether Government are aware that no uniform pattern is boing followed and in many cases interim relief, is not being given to the staff concerned from 1st April, 1970 but from a subsequent date or dates, there by causing serious discontentment among the staff; and

(d) whether any action is proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b): The recommendations of the Third Pay Commission and the Government's decisions thereon regarding the grant of interim relief apply only to Central Government employees. As such, the question of issuing any directive to management of public enterprises on this matter does not arise.

(c) As the pay and allowances of the nonsupervisory employees of Central Government undertakings have their tinkages with Wage Board awards, Labout Tribuaal awards, bipartite agreements/Tripartite agreements, etc. and in the case of other employees, these are determined by the managements of the respective enterprises, there are bound to be some inter-company differences in allowances, including the additional allowances granted to employees in some form or the other, by some enterprises, after the grant of interim relief to Central Government employees.

#### Overtimes Allowance to Sweepers Farashes and Chowkidars of the Central Government

1904. SHRI INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the circumstances in which Sweepers Farashes and Chowkidars in the employment of the Central Government are being treated differently in the matter of Overtime Allowance than other Class IV staff drawing the same scales of pay;

(b) whether such discrimination is in conformity with the Ministry of Finance Circulars of 31st December', 1965 and 13th February 1970 on the subject of Overtime Allowance; and

(c) the reason for continuing the "emergency" rates of overtime allowance even after the proclamation of emergency has beem withdrawn?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):(a) and (b). All regular Class IV staff working in offices, including Sweepers, Farashes and Chowkidars are at present treated alike in the matter of payment of overtime allowance.

(c) As part of economy in administrative expenditure, the revised rates of overtime allowance are still in force. They will be reviewed when the Report of the Pay Commission is received.

## Tenders received by Paradeep Trust Bourd for Construction of General Cargo Berth

1905. SHRI D. K. PANDA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state ;

(a) the total number of tenders received by the Paradeep Trust Board for construction of the General Cargo berth;

(b) whether the Orissa Construction Corporation is one of the tenderers; and

(c) whether Government have decided to entrust the construction work to the Orissa Construction Corporation ?

(d) No Sir.